BANGALORE BENCH 秦 秦 秦 秦 秦 秦

Commercial Complex(BDA)
Indiranagar
Dangalore - 560 838

Dated .3 1 MAR 1989

<b>WEATER</b>	APPLICATION	NO (S)	12 to 14		89
IN APPLIC	ATION NOS. W.P. NO (S)	1181 to	1183/88(F)		-
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Applicant (s)

Respondent (s)

Shri Abdul Wahab Khan & 5 Ors V/s Shri P.A. Myageri & 4 Ore

- 1. Shri Abdul Wahab Khan
- 2. Shri S.S. Remanjeneyelu
- 3. Shri Martin Luther
- 4. Shri V.S. Joshi
- 5. Shri V.B. Rotti
- 6. Shri K. Radhakrishna
- (S1 Nos. 1 to 6 -

Deputy Chief Controllers South Central Railway Hubli)

7. Shri M. Raghavendra Achar Advocate 1074-1075, 4th Cross Banashankari I Stage Sreenivasanagar II Phase Bangalore - 560 050

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/39774/19927747/19927747/19927747/19927747/19927747/19927747/19927747/19927747/1992747/19

9/2000 NW 359

DEPUTY REGISTRAR
(JUDICIAL)

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE 27TH DAY OF MARCH, 1989

PRESENT:HON'BLE SHRI JUSTICE K.S.PUTTASWAMY...VICE\_CHAIRMAN
HON'BLE SHRI L.H.A. REGO :..MEMBER (A)

## REVIEW APPLICATION NOS. 12 TO 14/89

- Abdul Wahab Khan, Major, Dy. Chief Controller, S.C. Railway, Hubli.
- S.S. Ramanjaneyalu, Major, Dy. Chief Controller, S.C. Railway, Hubli.
- Martin Luther, Major, Dy. Chief Controller, S.C. Railway, Bubli.
- 4. V.S. Joshi, Major, Dy. Chief Controller, S.C. Railway, Hubli.
- 5. V.B. Rotti, Major, Dy. Chief Controller, S.C. Railway, Hubli.
- K. Radhakrishna, Major,
   Dy. Chief Controller,
   S.C. Railway, Hubli.

APPLICANTS

(Shri M.R. Achar.....Advocate)

- 1. Shri P.A. Myageri, S/o.Andanappa, aged about 46 years, Dy. Chief Controller, S.C. Railway, Hubli.
- Shri C. Anjeevi,
   age about 46 years,
   Dy. Chief Controller,
   S.C. Railway, Hubli.



- 3. Shri M. Ramachandra Kurup, S/o P. Madhavan Pillai, aged about 45 years, Dy. Chief Controller, S.C. Railway, Hubli.
- 4. Divl. Railway Manager, S.C. Railway, Hubli.
- 5. Chief Personnel Officer Rail Nilayam, S.C. Railway, Secunderabad.

... RESPONDENTS

This application having come up for hearing before this Tribunal to-day, Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman, made the following:-

## ORDER

In these applications made under Section 22(3) (f) of the Administrative Tribunals Act, 1985 (the Act), the applicants herein, who were respondents 3 to 8 in Applications Nosill81 to 1183/1988, filed by respondents 1 to 3 herein, who were the applicants therein, have sought for a review of our order made on 15.2.1988 allowing those applications.

In Applications Nos. 1181 to
1183 of 1988, the applicants who were duly
notified, remained absent and did not contest
them. On an examination of the contentions
urged before us, we accepted the case of respondents 1 to 3 and directed re-drawing of the

Provisional Seniority List for the reasons stated in our order.

Shri M.R. Achar, learned counsel for the applicants, contends that since the challenge of respondents 1 to 3 was only to a Provisional Seniority List, which is not generally interfered with by this Tribunal, this Tribunal should have declined to interfere with the same and not having done so a patent error has crept in our order to justify a review of the same under the Act.

In law, there is no prohibition for this Tribunal to interfere with a Provisional Seniority List. Whether that should be done or not is essentially one of discretion to be exercised on the facts and circumstances of each case. On an examination of all the facts and circumstances this Tribunal for the reasons stated in its order had interfered with the Provisional Seniority List and had issued directions. We are of the view that our order does not suffer from a patent error to justify a review under the Act.

Shri Achar has given more
than one explanation for the earlier absence
of the applicants. But all those explanations
have hardly any relevance to decide whether

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our order suffers from a patent error or not.

On this, we decline to examine the pleas touching on the earlier non-appearance of the applicants.

- Shri Achar next contends that since respondents nos 1 to 3 had sought for striking down the Railway Board's letter No. E(NG)1-78/PMI/305 dated 15.6.1979, it was not open to this Tribunal to grant them any relief without striking down the same and that this too constitutes a patent error to justify a review of our order under the Act.
- In their applications, respondents 1 to 3 had challenged the Railway Board Circular dated 15.6.1979. But at the hearing, they did not press that challenge and rested their case on certain grounds which we noticed and decided. If so, the failure of this Tribunal to decide on the validity of the said Circular of the Board which was not pressed at the hearing, will not constitute a patent error to justify a review of our order under the Act.
- On any view we find no patent error or any other ground to justify a review of our order under the Act. On this we reject these applications at the admission stage with—out notices to the respondents.

Sd|-